

Tamil Nadu Co-Operative Societies (Amendment) Act, 2010

6 of 2010

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An Act further to amend the Tamil Nadu Co-operative Societies Act, 1983. Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixtieth Year of the Republic of India as follows:-- 1. Received the Assent of the Governor of Tamil Nadu on February 1, 2010 -- Published in Tamil Nadu Government Gazette, Extraordinary, Part IV, Section 2, Iss. No.29, page 22, dated February 2, 2010.

1. Short Title And Commencement :-

(1) This Act may be called the Tamil Nadu Co-operative Societies (Amendment) Act, 2010.

(2) It shall be deemed to have come into force on the 17th day of November 2009.

2. Amendment Of Section 89 :-

In Section 89 of the Tamil Nadu Cooperative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) (hereinafter referred to as the principal Act), in the Proviso to sub-section (1), for the expression "eight years and six months", the expression "nine years" shall be substituted.

3. Repeal And Saving :-

(1) The Tamil Nadu Co-operative Societies (Second Amendment) Ordinance, 2009 (Tamil Nadu Ordinance 3) of 2009 hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.